

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

15.05.2017

O.A./260/977/2014

LAXMI NARAYAN SAHU

-V/S-

D/O POST

ITEM NO:1

FOR APPLICANTS(S) Adv. :

FOR RESPONDENTS(S) Adv.:

Notes of The Registry	Order of The Tribunal
	<p>Heard Mr. D.P. Panigrahi, Ld. Counsel appearing for the applicant and Mr. J.K. Nayak, Ld. ACGSC appearing for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.</p> <p>2. The facts of the case as submitted by Mr. Panigrahi are that in pursuance of the advertisement dated 21.02.14 of the Respondents the applicant submitted an application for the post of Postal Assistant. He was allowed to participate in the written examination. He submits that although he had acquired the cutoff mark he was not selected to the said post. Intimating his grievance he submitted a representation dated 18.09.2014 to the Director, Postal Services, New Delhi (Respondent No.2) alleging that the evaluation of mark is wrong by the concerned examiner. Therefore, he prayed for verification of the marks and pass suitable orders. It is observed that although the O.A. was filed in the year 2014, the same was listed for admission on 06.01.2015. Since no one appeared for the applicant even after second pass over, the matter was directed to be listed as and when moved. Thereafter, the present applicant has filed a Memo for listing of this matter for admission. It however, appears that when the recruitment was done in the year 2015, the selection would have been completed by now and selected candidates must have assumed their charge. Therefore, in the absence of concrete detail being available, it would not be proper to admit this O.A. However, the applicant has prayed that the pending representation may be directed to be disposed of by the Respondents-Authorities. Therefore, at the stage of admission without going into the merit of this matter I direct the Respondent No.2 to dispose of the representation dated 18.09.2014 if it has been received and pending at his level and communicate the decision in a detailed order to the applicant within a period of sixty days from receipt of this order.</p> <p>3. With the aforesaid observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.</p> <p>4. On the prayer made by Mr. D.P. Panigrahi, Ld. Counsel appearing for the applicant, copy of this order along with paper book be communicated to the Respondent No2 by Speed Post at the cost of the applicant, for which</p>

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Mr. Panigrahi undertakes to file the postal requisites by
17.05.2017.

R
(RAMESH CHANDRA MISRA)
MEMBER (A)

kb

